(a) whether the people of dalit community in Rajasthan are forced to bury the dead body of their family member as the upper caste people do not allow them to observe the last rites in public places; and

(b) if so, the action being taken by Government to check such atrocities against dalits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the information provided by the State Government, no such case has been reported in the State of Rajasthan.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against SC/ST lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against SC/ST. Ministry of Home Affairs has sent a detailed advisory dated 1st April, 2010 on crimes against SC/ST to all State Governments / UTs.

The advisory on SC/ST has enumerated various steps, *viz;* vigorous and conscientious enforcement of the statutory provisions and the existing legislations; sensitizing the law enforcement machinery towards crimes against SCs/STs by way of well-structured training programmes, conferences and seminars etc. improving general awareness about legislations on crimes against SCs/STs, develop a community monitoring system to check cases of violence, abuse and exploitation; no delay in the registration of FIR in cases of crimes against SCs/STs; identification of for the economic and social atrocity-prone areas for taking preventive measures; adequate measures rehabilitation of the victims of atrocities etc.

Ensuring transparency and accountability of NGOs

3160. SHRI RAMDAS AGARWAL:
SHRI SHIVANAND TIWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item which appeared in an English daily dated the 29 October, 2011 "Government plans to regulate multistate bodies like BCCI";

(b) if so, Government's reaction thereto;

(c) whether Government proposes to bring a legislation to ensure transparency and accountability of various NGOs including management and trusts of various religious and sports organisations *viz.* ISKCON, BCCI, etc.;

(d) if so, by when such a legislation will be introduced in Parliament and if not, the reasons therefor; and

(e) the remedial steps Government proposes to take to ensure the transparency and accountability of these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) In order to bring transparency and accountability in the functioning of National Sports Federation (NSF) including the Board of Control for Cricket in India, Government is formulating a regulatory framework with the objective of promoting good governance among sports bodies. The Draft of the National Sports (Development) Bill, 2011, has been placed in the public domain for pre-legislative stakeholders consultations.

Intervention of Central Government in cases of suspended IPS officers

3161. SHRI KANJIBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of IPS officers who are placed under suspension or chargesheeted, as on date;

(b) the State-wise details of cases, where Central Government intervened during the last three years;

(c) the State-wise details of cases where Central Government proposes to intervene;

(d) whether it is a fact that Home Minister has stated that if delinquent IPS officers of Gujarat facing disciplinary action, so desire, Centre will intervene; and

(e) if so, why Central Government is encouraging indiscipline among IPS officers in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No centralized data, is maintained. However, 27 IPS Officers who have been placed under suspension and charge sheets against 137 IPS Officers issued have been brought to the notice of the Government.